

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO. 707
TO BE ANSWERED ON 14.12.2018

Environmental Issues

707. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the details of the efforts being made by the Government to raise awareness amongst the public regarding schemes/ policies on environmental issues;
- (b) whether the Government has taken any specific steps to assess irreparable damage caused to environment by development works;
- (c) if so, the details thereof and the efforts made to compensate for the same; and
- (d) the details of the cases registered with the National Green Tribunal during the last three years in the country including Bundelkhand in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) Ministry of Environment, Forest and Climate Change provides funds to Eco Club Schools for undertaking nature camps and capacity building under Environmental Education and Training programme. Presently over 90,000 schools have been granted Rs. 5000/- per school through the concerned State Nodal Agency. The scheme is also involved in taking up the Clean Air Campaign, Harit Diwali Swasth Diwali campaigns.
- (b) & (c) Ministry of Environment, Forest and Climate Change has notified Environmental Impact Assessment (EIA) Notification, 2006 on 14.9.2006 with an aim to reduce and control potential damages caused to the environment by developmental projects. The notifications categorize the projects into two categories namely; Category 'A' and Category 'B' based on their impact potential. Category 'A' projects are being appraised at the Central level (MoEF&CC) while Category 'B' project at the State Level Environment Impact Assessment Authorities (SEIAAs). The SEIAAs have been constituted by the Ministry for the purpose of appraisal of Category 'B' projects. As per the EIA Notification, 2006, only following project/activities require prior environment clearance:
 - i. all new projects or activities listed in the Schedule to this notification;

- ii. expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization; and
 - iii. any change in product – mix in an existing manufacturing unit included in Schedule beyond the specified range, require prior environment clearance.
- (d) Total 5530 no. of cases i.e. Appeals and Original Application filed in the National Green Tribunal Principal Bench and all Zonal Benches for last three years. As far as Bundelkhand area is concerned, the National Green Tribunal does not maintain data in this regard separately.
